



LIFE INSURANCE CORPORATION OF INDIA
(Established by the Life Insurance Corporation Act, 1956)
Registration Number: 512

Varishtha Pension Bima Yojana (UIN: 512G291V01)

PART – A

Ref : NB

Branch Office

Date :

Dear Pensioner,

Re: Your Policy No. _____

We have pleasure to forward herewith the above policy document in respect of re-launched Government scheme “Varishtha Pension Bima Yojana”, which please find in order.

We would also like to draw your kind attention to the information mentioned in the Schedule of the Policy and the benefits available under the Policy.

Free Look Period

As per IRDA (Protection of Policyholders’ interests) Regulations, 2002 we would request you to go through the terms and conditions of the Policy and in case you disagree to any of the terms and conditions, you may return the Policy within a period of 15 days from the date of receipt of policy document stating the reasons of your objections and disagreement. On receipt of the policy we shall cancel the same and the amount of Purchase Price deposited by you shall be refunded to you after deducting the charges for **stamp duty**.

We would also like to draw your attention to the following two aspects:

- 1) Change of Address: In case you change your residence, kindly ensure that you inform the change in address to the servicing branch
- 2) Nomination: To facilitate speedy settlement of claims kindly ensure that you have nominated a beneficiary to receive the benefit under the policy. You may change the nominee under the policy, in case you wish to do so.

These measures will enable us to serve you better.

If you find any errors in this document, you may return this Policy for corrections.

Thanking you.

Yours faithfully,

p. Chief/Sr. Branch Manager

PART – A (Contd.)

Whereas the LIFE INSURANCE CORPORATION OF INDIA (hereinafter called “the Corporation”) has received a Proposal and Declaration for the purchase of a pension under the “Varishtha Pension Bima Yojana” and the said Proposal and Declaration with the statements contained and referred to therein, which the Pensioner named in the Schedule referred to herein below has agreed shall be and are hereby declared to be the basis of this Contract and has received the Purchase Price for a pension amount and on the terms stated in this policy.

Now this Policy witnesseth that in consideration of the Purchase Price paid, the Corporation will pay either at its office where this policy is serviced or at some of its other office the pension and Purchase Price as specified in the said Schedule, but without interest, to the person/persons to whom the same is/are therein expressed to be payable upon proof to the satisfaction of the Corporation being furnished, in respect of each instalment, that the instalment in question has become payable and also in respect of the happening of the event on which the Purchase Price is to become payable in terms of this policy document, and of the title of the person/persons claiming to receive the Purchase Price.

And it is hereby declared that this Policy shall be subject to the Definitions, Benefits, Conditions Related To Servicing Aspects, Other Terms And Conditions and Statutory Provisions printed on the back hereof and that the following Schedule and every endorsement placed on the Policy by the Corporation shall be deemed part of the Policy.

SCHEDULE

DIVISIONAL OFFICE:

BRANCH OFFICE:

Policy No.:	Purchase Price (Rs.):	Date of 1 st pension payment:
Date of Commencement of Policy:	Amount of Pension Instalment (Rs.):	Due date:
Plan No.:		Mode of payment of pension:
		Date of birth of the Pensioner:
		Age of the Pensioner:
		Whether age Admitted?
Name of Nominee under Section 39 of the Insurance Act, 1938 and relationship:	Proposal No.:	
	Date of Proposal :	
If nominee is a minor, name of the Appointee:		
Name and address of Pensioner:		

Beneficiary to whom Benefits payable	
i) Pension Benefit:	To the Pensioner
ii) Death Benefit:	To the Pensioner's nominees under Section 39 of the Insurance Act, 1938 or his Assignee under section 38 of Insurance Act, 1938 or proved Executors or Administrators or other Legal Representatives who should take out representation to his/ her Estate or limited to the moneys payable under this Policy from any Court of any State or Territory of the Union of India, as applicable.

Signed on behalf of the Corporation at the above mentioned Branch Office, whose address is given on the last page and to which all communications relating to the policy should be addressed.

Date:

Examined by:

Form No.:

p. Chief/ Sr. Branch Manager

Agency Code	Agency Name	Agent's Mobile Number / Landline Number

PART – B: DEFINITIONS

The definitions of terms/words used in the policy documents are as under:

1. **Age** is the age of the Pensioner at the time of the commencement of the policy in completed years.
2. **Appointee** is the person to whom the proceeds/benefits secured under the Policy are payable if the benefit becomes payable to the nominee and nominee is minor as on the date of claim payment.
3. **Assignee** is the person to whom the rights and benefits are transferred by virtue of an Assignment.
4. **Assignment** is the process of transferring the rights and benefits to an "Assignee" under section 38 of Insurance Act, 1938.
5. **Beneficiary** means the person who is entitled to receive benefits under this Policy. The Beneficiary may be Pensioner or his Assignee or Nominees or proved Executors or Administrators or other Legal Representatives as the case may be.
6. **Corporation** means the Life Insurance Corporation of India established under Section 3 of the LIC Act, 1956.
7. **Date of commencement of policy** is the start date of this Policy.
8. **Discharge form** is the form to be filled by Pensioner/ beneficiary to claim the surrender/death benefit respectively.
9. **Due Date** means a fixed date on which the pension is due and payable to the Pensioner.
10. **Endorsement** means conditions attached/ affixed to this Policy incorporating any amendments or modifications agreed to or issued by the Corporation.
11. **Family** for the purpose of this policy means pensioner, his/her spouse and dependants.
12. **Free Look Period** is the period of 15 days from the date of receipt of the policy document to review the terms or conditions of this policy and where the Pensioner disagrees to any of those terms and conditions, he/ she has the option to return this policy.
13. **IRDA** means Insurance Regulatory and Development Authority.
14. **Loan** is the interest bearing amount granted by the Corporation as a percentage of the Purchase Price.
15. **Material information** is the information already known to the Pensioner at the time of obtaining a policy which has a bearing on underwriting of the proposal submitted.
16. **Minor** is a person who has not completed 18 years of age.
17. **Nomination** is the process of nominating a person who is named as "Nominee" in the proposal form or subsequently included/ changed by an endorsement, as per section 39 of the insurance act, 1938.
18. **Nominee** is the person who has right to give a valid discharge to the policy monies in case of the death of the Pensioner.
19. **Policy/ Policy Document** means this document along with endorsements, if any, issued by the Corporation which is a legal contract between the Pensioner and the Corporation.
20. **Pensioner** is an individual who receives pension at fixed interval of time under this policy.
21. **Purchase Price** is the amount paid by the Pensioner at inception to secure the benefits under the policy.
22. **Schedule** is the part of policy document that gives the details of your policy.
23. **Surrender** means complete withdrawal / termination of the entire policy.
24. **Surrender Value** means an amount, if any, that becomes payable in case of surrender in accordance with the terms and condition of this policy.
25. **UIN** means the Unique Identification Number allotted to this plan by the IRDA.

PART – C : BENEFITS

The following benefits are payable under this policy:

1. **Pension Benefit:** Amount of Pension Instalment (in the form of immediate annuity) as mentioned in the Schedule shall be payable during lifetime of the Pensioner as per the mode chosen by the Pensioner. This benefit shall cease on death of the Pensioner.

Total amount of pension under all the policies issued to a Family under this plan shall not exceed Rs. 60,000/- per annum.

2. **Death Benefit:** On death of the Pensioner, the Purchase Price shall be refunded to the beneficiary.

PART – D: CONDITIONS RELATED TO SERVICING ASPECTS

1. **Proof of Age:** Policy is issued based on the age of the Pensioner as declared in the proposal form. Provided further that if the Pensioner's correct age at entry is such as would have made him/her uninsurable under the class or terms of assurance specified in the said Schedule hereto, then the policy will be cancelled and the surrender value will be paid as on the date of such cancellation.
2. **Policy Loan:**

Policy loan shall be available only after the completion of three policy years from date of commencement of the policy. The maximum amount of loan available under the policy shall be 75% of Purchase Price, subject to the production of satisfactory title and following terms and conditions and on such further terms and conditions as the Corporation may fix from time to time:

 - (i) The Policy shall be assigned absolutely to and held by the Corporation as security for the repayment of loan and of the interest thereon;
 - (ii) Interest on the loan shall accrue as per the frequency of payment of pension under the policy and shall be recovered from the pension instalment at the rate which shall be specified by the Corporation when the loan is made. The first recovery of the loan interest shall be made from the next pension instalment falling due after the loan is made;

- (iii) In case the policy is surrendered or on policy becoming a claim by death, the Corporation shall become entitled to deduct the amount of the loan or any portion thereof which is outstanding, together with any outstanding interest, from the policy moneys.

3. Surrender:

The policy can be surrendered after completion of 15 years from the date of commencement of the policy. The Surrender Value shall be the Purchase Price paid under the policy.

However, under exceptional circumstances, if the Pensioner requires money for the treatment of any critical/terminal illness of self or spouse then the policy can be surrendered before the completion of 15 years and the Surrender Value payable shall be 98% of Purchase Price.

PART E

N. A.

PART – F: OTHER TERMS AND CONDITIONS

- 1. Free look period:** During the Free Look period, if the Pensioner is not satisfied with the Terms or Conditions of the policy, he/she may return the policy to the Corporation stating the reason of objections. On receipt of the same the Corporation shall cancel the policy and return the amount of Purchase Price deposited after deducting the charges for stamp duty.

- 2. Assignments and Nominations:** No assignment is allowed under this policy except for the Condition (i) under the heading “Policy Loan” in Part D.

Nomination by the holder of a policy of life assurance is required as per Section 39 of the Insurance Act, 1938. It is generally insisted that the nominee shall be very close relative of the Pensioner. The notice of nomination or change of nomination should be submitted for registration to the office of the Corporation, where the policy is serviced. In registering a nomination the Corporation does not accept any responsibility or express any opinion as to its validity or legal effect.

- 3. Forfeiture in Certain Events:** In case any condition herein contained or endorsed hereon shall be contravened or in case it is found that any untrue or incorrect statement is contained in the proposal, personal statement, declaration and connected documents or any material information is withheld, then and in every such case but subject to the provisions of Section 45 of the Insurance Act, 1938, wherever applicable, this policy shall be void and all claims to any benefit in virtue hereof shall cease immediately by paying the surrender value.

- 4. Legislative Changes:** The Terms and Conditions and benefits payable under this policy are subject to variation in accordance with the relevant Legislation & Regulations.

- 5. Claim:** The amounts due under this policy are payable at the office of the Corporation where this policy is serviced; but the Corporation has absolute discretion to fix, at any time, any alternative place of payment.

- 6. Normal requirements for a claim:**

For benefit payable on death of the Pensioner:

The normal documents which the claimant shall submit while lodging the claim in case of death of the Pensioner shall be claim forms, as prescribed by the Corporation, accompanied with original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account, proof of title, proof of death, whichever is applicable, to the satisfaction of the Corporation. If the age is not admitted under the policy, the proof of age of the Pensioner shall also be submitted.

For pension in payments:

The Pensioner shall submit the Existence Certificate in the proforma of the Corporation in this regard at the time intervals as prescribed from time to time.

For benefit payable on surrender:

The Pensioner shall submit the discharge form along with the original policy document, proof of medical treatment of self/spouse if this policy is surrendered before the completion of 15 years and proof of age, if the age is not admitted earlier.

- 7. Tax:** Taxes including Service Tax, if any, shall be as per the Tax laws and the rate of tax shall be as applicable from time to time.

The amount of tax as per the prevailing rates shall be payable by the Pensioner on the Purchase Price. The amount of tax paid shall not be considered for the calculation of benefits payable under the plan.

PART – G: STATUTORY PROVISIONS

Section 45 of Insurance Act, 1938:

No policy of life insurance shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life assured was incorrectly stated in the proposal.

Grievance Redressal Mechanism:

The Corporation has Grievance Redressal Officers at Branch/ Divisional/ Zonal/ Central Office to redress grievances of customers. For ensuring quick redressal of customer grievances the Corporation has introduced Customer friendly Integrated Complaint Management System through our Customer Portal (website) which is <http://www.licindia.in>, where a registered policy holder can directly register complaint/ grievance and track its status. Customers can also contact at e-mail id co_crmgrv@licindia.com for redressal of any grievances.

Claimants not satisfied with the decision of death claim repudiation have the option of referring their cases for review to Zonal Office Claims Dispute Redressal Committee or Central Office Claims Dispute Redressal Committee. A retired High Court/ District Court Judge is member of each of the Claims Dispute Redressal Committees. For redressal of Claims related grievances, claimants can also approach Insurance Ombudsmen who are appointed by Government of India for providing low cost and speedy arbitration to customers.

NOTE:

In case you have any Complaints/Grievance, you may approach Grievance Redressal Officer/ Ombudsman, whose address is as under:

Address of Branch Office:

Address of Grievance Redressal officer:

Address of Insurance Ombudsman:

Note: In case of dispute in respect of interpretation of these terms and conditions and special provisions/conditions the English version shall stand valid.

YOU ARE REQUESTED TO EXAMINE THIS POLICY, AND IF ANY MISTAKE BE FOUND THEREIN, RETURN IT IMMEDIATELY FOR CORRECTION.